

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Contempt Petition No.24 of 1994 in

Dated:- 23 JUN 1994

APPLICATION NUMBER:

586 of 1992.

APPLICANTS:

RESPONDENTS:

Smt. K. Susheela v/s. Chief Post Master General, Karnataka & Others.

1. Sri. A.N. Venugopala Gowda, Advocate,
No.8/2, First Floor, R.V.Road, Bangalore-4.
2. Sri. G. Shanthappa, Addl.C.G.S.C.
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 08-06-1994.

S. Shannan 286
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

*Or
Signed
G.W.*

-3-

In the Central Administrative Tribunal
Bangalore Bench
Bangalore

(CPL GR)

Application No. 24 of 1994 in OA 586/92

Smt. K. Sushreeta v/s ORDER SHEET (contd) CPMG, Karnataka Gle.

Date	Office Notes	Orders of Tribunal
		<p>(PKS)VC/(TVR)M(A) 8-6-1994.</p> <p>It was pointed by Sri A.N.Venugopala Gowda, learned counsel for the petitioner that subsequent to filing of this contempt petition the department has considered the petitioner's case for appointment and passed an order rejecting the claim. The counsel says that steps have been taken to assail that order separately and therefore he does not find it necessary to press this application. Accordingly, this application stands disposed off as not pressed.</p> <p>This order will not come in the way of the petitioner challenging the order passed by the department separately.</p>

TRUE COPY

S. Shashikumar

SECTION OFFICER 286

CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

MEMBER(A)

Sd/-

Sd/-

VICE-CHAIRMAN.